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## The Assam Gazette

# SX TRAORDINAR'

গ্ৰাপ্ত-কত, ছৰ খ্ৰাৰা প্ৰকাশিত

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No.79 Dispur, Friday, 9th March, 1979, 18th Phalguna,
1900 (S. E.)

#### GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

#### NOTIFICATION

The 8th/9th March 1979

No.LGL.431/78/15.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

#### ASSAM ACT I OF 1979

(Received the assent of the President on 17th February, 1979)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS (ASSAM AMENDMENT) ACT, 1978.

An

#### Act

further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, in its application to the State of Assam.

Pream ble. Whereas it is expedient to amend Central Act the Bengal, Agra and Assam Civil Courts Act, 1887, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

It is hereby enacted in the Twentyninth Year of the Republic of India as follows:—

- Short title, 1. (1) This Act may be called the commence-Bengal, Agra and Assam Civil Courts ment. (Assam Amendment) Act, 1978.
  - (2) It shall extend to the whole State of Assam.
    - (3) It shall come into force at once.

Amendment of Section 19 of the principal Act, in sub-section (2), for the words Central Act 'five thousand rupees' the words 'ten thousand rupees' shall be substituted.

Amendment of Section 21 of the principal Act, in sub-section (1), in clause (a), for the Central Act words "fifteen thousand rupees" the words "twenty thousand rupees" shall be substituted.

Retrospective operation.

- 4. (1) The provision of clause (a) of Act 12 of sub-section (1) of Section 21 of the 1887. principal Act as amended by Section 3 of this Act shall apply irrespective of the fact that suits, proceedings, decrees or orders out of which the appeals referred to therein arise were instituted or made prior to the commencement of this Act.
- (2) Notwithstanding anything to Centre the contrary contained in the Limitation 1963. Act, 1963, an appeal from a decree or order made before the commencement of this Act, which but for the provisions of this Act, would have been preferred before the High Court within ninety days from the date of such decree or order, shall be preferred to the District Judge, within the said period.

Savings. 5. Nothing in this Act shall be deemed to affect any appeal instituted prior to the commencement of this Act.

U. TAHBILDAR, Secretary to the Govt of Assam, Legislative Department.

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